

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 209  
CAA-47/ND/2021**

**IN THE MATTER OF:**

**M/s. Janki Vallabh Trading Pvt. Ltd.**

**...APPLICANT**

**Section**

**Under Section 230-232**

**Order delivered on 02.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant/Petitioner**

**For the RD/OL**

**:Mr. Abhishek Thakur, CS.**

**:Mr. Priiyadarshi Dewan,  
Advocate.**

**For the OL**

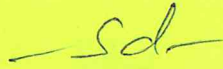
**For the Income Tax Department**

**:Ms. Hemlata Rawat, Advocate.**

**:**

**ORDER**

Heard the submissions made by the Authorized Representative of the petitioner. The Counsel for RD as well as Counsel for OL have prayed time to file their reply. The Learned Counsel for the Ol has submitted that they are yet to apply to the second query letter by them. Therefore, they are in a position to file the report and four weeks' time is granted for filing the report. None appeared on behalf of the Income Tax Department at the time of virtual hearing of the matter, therefore, let notice be served on the Income Tax Department to enable them to file their reply on the next date of hearing. Matter is adjourned to **12.08.2021**.



**(Narender Kumar Bhola)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)